

explained beyond that statement why the delay had occurred, who was responsible and what action had been taken. That has not been gone into by the Subordinate Legislation Committee. So, my appeal to the Subordinate Legislation Committee through you, Sir, would be not only to collect the statistics in regard to the delay but also to enumerate the reasons and what action has been taken in those cases where the presentation or laying on the Table of the House has been inordinately delayed.

SHRI SHYAMNANDAN MISHRA: They are not vigilant.

MR. SPEAKER: Yes, I quite agree. At what stage can the Subordinate Legislation Committee take it up? Can they take it up earlier than their being presented to the House? I am told that they can take it up earlier than it, before they are laid before the House.

SHRI SEZHIYAN: There have been many cases where these have been published but not presented before the House.

SHRI SHYAMNANDAN MISHRA: They have to be alert and vigilant.

MR. SPEAKER: Who is the Chairman of that Committee?

SHRI S. M. BANERJEE (Kanpur): Shri Vikram Mahajan.

श्री स. म. बनर्जी : सेझियन साहब को कमेटी का चेयरमैन बनाना चाहिए ।

MR. SPEAKER: I am very glad that the hon. Member has noticed this. I shall issue instructions to the Chairman, forwarding the hon. Members' observations along with my instructions that no delay in future should be brooked.

श्री स. म. बनर्जी : लीडर आफ दि हाउस का भी इसमें कुछ कर्तव्य हो जाता है ।

अध्यक्ष महोदय : लीडर आफ दि हाउस को इसमें क्यों लाना चाहते हैं ।

श्री स. म. बनर्जी : वह केवल कांग्रेस पार्टी को ही नेता नहीं है, वह इस सदन की भी नेता हैं, यह पक्की बात है । इसलिए इस सदन का गरिमा के लिए उन्हें भी कुछ करना चाहिए ।

MR. SPEAKER: Let him not go too far. Sometimes, I begin to wonder whether he is serious or whether he is playing to something all the time. Why should he refer to the Leader of the House every time? What is this? He seems to be so much obsessed by it. There are some other issues also.

12.09 hrs.

INDIAN RAILWAYS (SECOND AMENDMENT) BILL\*

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): On behalf of Shri L. N. Mishra, I beg to move for leave to introduce a Bill further to amend the Indian Railways Act, 1890.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Railways Act, 1890".

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, मैं ने इस पर लिख कर दिया है 10 बजे के पहले।

अध्यक्ष महोदय : मेरे पास तो नहीं आया है।

श्री मधु लिमये : आप चेक कर लीजिये।

PROF. MADHU DANDAVATE (Rajapur): Communication lapse.

MR. SPEAKER: You can speak at a later stage when it comes before the House.

The question is:

"That leave be granted to introduce a Bill further to amend the Indian Railways Act, 1890".

The motion was adopted.

SHRI MOHD. SHAFI QURESHI: I introduce the Bill.

श्री हुकम चन्द कछवाय (मुरैना) : अध्यक्ष महोदय, नियम 377 में मैंने एक नोटिस दिया है, और उस में यह कहा है—

MR. SPEAKER: No please, not on this day, when a no-confidence motion is already under discussion.

SHRI S. M. BANERJEE (Kanpur): May I seek your guidance....

MR. SPEAKER: Shri Banerjee has a very interesting way of making himself heard. When I do not permit anything, he says 'for my guidance'. In the guise of 'guidance', he says anything. I am very sorry.

SHRI S. M. BANERJEE: Since today you are not admitting a call attention notice because of the no-confidence motion, I would request you to ask the Minister of Civil Aviation to make a statement because the conciliation efforts have failed, 'planes are not flying and they are grounded. That is a very important matter.

MR. SPEAKER: Where does my guidance come here? I have given a ruling that no other motion will come where there is a no-confidence motion under discussion. You can bring it tomorrow.

श्री अटल बिहारी वाजपेयी (ग्वालियर): अध्यक्ष जी, मैं ने एक प्रिवलेज मोशन दिया है।

अध्यक्ष महोदय : कोई प्रिवलेज नहीं है।

I am sending it under 115. It will go to the Minister under that and will be dealt with under 115.

श्री अटल बिहारी वाजपेयी : 115 में आप एक्सेप्ट कर लीजिये तो भी बात आ सकती है।

12.12 hrs.

PERSONAL EXPLANATION BY MEMBER

श्री अटल बिहारी वाजपेयी (ग्वालियर) अध्यक्ष जी, इस से पहले कि आप माननीय चन्द्रजीत यादव को बुलायें मुझे कल की बहस के बारे में एक व्यक्तिगत स्पष्टीकरण देना है। कल आप अध्यक्ष के पद पर नहीं थे जब मैंने अपनी बहस में एक मामला उठाया था। मैं ने कहा कि 14 अगस्त, 1972 को दिल्ली में कांग्रेस पार्टी ने स्वतंत्रता की रजत जयन्ती के अवसर पर एक मसाला जलूस निकाला। उस जलूस में भाग लेने के लिये होम गार्ड्स को आदेश दिया गया। जब मैं यह कह रहा था तो श्री चन्द्रजीत यादव ने कहा, बिल्कुल गलत है।

श्री चन्द्रजीत यादव : (आजमगढ़): पूरा पढ़ कर बताइये।

श्री अटल बिहारी वाजपेयी: मैं पूरा पढ़ता हूँ: "अब मैं एक दूसरा दृश्य आप के सामने रखना चाहता हूँ—यह 14 अगस्त, 1972 का दृश्य है। देश की स्वाधीनता की रजत-जयन्ती मनाई जा रही थी। हमारे कांग्रेसी मित्र दिल्ली में एक मशालों का जलूस निकालना